

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.104  
C.P.(IB)/217(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kadvani Forge Ltd  
V/s  
Bhalara Cotton Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 19/03/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant :Mr. Sumit Parikh, Advocate  
For the Respondent :None

**ORDER**

Despite four weeks' time was given to the applicant for filing the Form-D being record of default vide last order dated 02.02.2024, again no Form-D has been filed. It is seen that this fact was noticed by this Tribunal which is recorded in order dated 09.10.2023. Since then the applicant could not be able and procure Form-D being record of default from NeSL.

In view of the above, this petition is dismissed for continuous non-compliance of the order of this Tribunal with liberty to file fresh.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**